

Shri Jawaharlal Nehru : I have already said that we view this matter with very great concern. It is a very important matter quite apart from the fact that in the present instance it did not make much difference; the nature of the proposals is such that they could not make much difference to anybody, neither here nor there. But the important thing is the leakage.

Dr. Lanka Sundaram : Yesterday, such a senior Member of the Lok Sabha as Shri Gadgil quoted from the *Bombay Samachar* and specifically made the point that the entire stock of cloth had disappeared underground and that avoidance of taxation has thus taken place. It is not a small matter.

Shri Jawaharlal Nehru : What I ventured to say was that the nature of the proposals was such—I am speaking perhaps without any expert knowledge—and what the House has heard was such that it was not easy for any one to take much advantage. Perhaps I might be mistaken. But the point is, the hon. Member opposite said something about the cyclostyled copies. Of course, I could not say much without fuller information; but the fact that cyclostyled copies were sent is not important. The man who got the information, seeing the advantage of it, got it cyclostyled and tried to sell it possibly. But the leakage is very important and so far as we know, some kind of information, some information through some Ministry, leaked out at an earlier stage when the matter was under consideration not on the file. What leaked out is not the final thing, the language, the words, etc. When a man has got it out, he evidently copies it out and it is sold for his own advantage and to persons who might be interested in it probably. But, as I said, I would like the Home Minister to make a fuller statement after enquiry.

Dr. Lanka Sundaram : If I may interrupt, there is one point to which I should like to invite the attention of the Chair in particular and the House. The House will require information on that matter. None of us are willing to prejudge the issues. We want an assurance that this matter will not only be speeded up and reported to the House but will go before the Committee of Privileges if there is a *prima facie* case of leakage. Even the Prime Minister said that there must have been a leakage.

Shri Jawaharlal Nehru : All I can say is that this matter would be fully enquired into, is being enquired into, and the report will be placed before the House by the Home Minister or a Member of the Government. After that, it is for the Chair, for the House, to determine how to proceed with it.

Mr. Deputy-Speaker : In view of the fact that Government—the Home Minister and the Government as a whole—has already taken steps to investigate into this matter and in view of the statement of the hon. Prime Minister that after enquiry the report will be placed before the Lok Sabha and that thereafter it is for the Lok Sabha to consider what further steps have to be taken, I do not propose to give consent to the motions for adjournment.

PAPER LAID ON THE TABLE

HIGH COURT JUDGES (PART A STATES) RULES

The Minister in the Ministry of Home Affairs (Shri Datar) : I beg to lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the High Court Judges (Part A States) Rules, 1956. [*Placed in the Library. See No. S—74/56.*]

STATEMENT RE. PRINTING ERRORS IN FINANCE BILL

The Minister of Finance (Shri C. D. Deshmukh) : With your permission I should like to make a statement. I find that in the Finance Bill, 1956 which I introduced in the Lok Sabha on the 20th February, there is a printer's error of some consequence in the 7th line of clause 30 at page 15 of the Bill. The object of clause 30 is, as explained in the note on this clause at the foot of page 35 of the Bill, to continue for another year, *i.e.*, up to 31st March, 1957, the surcharges which were in force on the 29th February, 1956. The 7th and 8th lines of clause 30, as now printed, read as follows :

“(b) a sum equal to 55 per cent. of such amount, in the case of goods comprised in Item No. 22 (4);”